GOVERNMENT OF INDIA MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

UNSTARRED QUESTION NO. 3715

ANSWERED ON 08.12.2016

GROUND WATER REGULATION

3715. SHRI D.K. SURESH SHRI NALIN KUMAR KATEEL

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government has circulated a Model Bill to all the States/ UTs to enable them to enact suitable ground water legislation for its regulation and development, if so, the details and the salient features thereof;
- (b) whether any States/UTs have adopted and implemented the ground water legislation on the lines of Model Bill, if so, the details thereof;
- (c) whether the Government is taking any steps to ensure that all the States strictly implement the provisions of the said Bill; and
- (d) if so, the details thereof and the response of the States in this regard, if any?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (DR. SANJEEV KUMAR BALYAN)

- (a) to (d) The Union Government circulated a Model Bill in 1970 to all the States/UTs to enable them to enact suitable ground water legislation for its regulation and development, which includes provision for rain water harvesting. The Model Bill was re-circulated in 1992, 1996 and again in 2005 for adoption. The Model Bill stipulates:
- Establishing of State Ground Water Authorities to frame policies for administration of the legislation.
- Empowering the State/Union Territory Government to control and/ or regulate the abstraction of Ground Water.
- Requiring users of ground water to seek permission from the State Ground Water Authority to sink a well in the notified area.

In the revised Model Bill circulated in 2005, a new chapter on Rain Water Harvesting for Recharge to ground water has also been introduced. So far, 15 States/UTs have adopted and implemented the ground water legislation on the lines of Model bill. Details are given at **Annexure.**

Water being a State subject, necessary steps to implement the model Bill are undertaken by the state Governments.

Annexure referred in reply to Lok Sabha Unstarred Q.No. 3715 for reply on 08.12.2016 regarding "Ground Water Regulation"

Status of Enactment of Model Bill by States/ UTs

A: States Where Legislation For Regulation Of Ground Water Development Has Been Enacted			
	States/ UTs	S. No.	States/ UTs
1.	Andhra Pradesh	8.	Jammu & Kashmir
2.	Assam	9.	Karnataka
3.	Bihar	10.	Kerala
4.	Chandigarh	11.	Lakshadweep
5.	Dadra & Nagar Haveli	12.	Puducherry
6.	Goa	13.	West Bengal
7.	Himachal Pradesh	14	Telangana
		15	Maharashtra
B: States Where Initiatives Taken For Enactment Of Model Bill			
1.	Andaman & Nicobar	9.	Meghalaya
2.	Chhattisgarh	10.	Mizoram
3.	Daman & Diu	11.	Odisha
4.	NCT Delhi#	12.	Rajasthan
5.	Gujarat	13.	Uttarakhand
6.	Haryana	14.	Uttar Pradesh
7.	Jharkhand	15.	Punjab
8.	Madhya Pradesh	16.	Tamil Nadu*
#Govt. of NCT Delhi is regulating ground water withdrawal through notification			
* Tamil Nadu Ground Water (Development and Management) Act, 2003 has been			
repealed by the State Government of Tamil Nadu through Ordinance No. 4 of 2013,			
dated 14.09.2013			
C: States/UTs Which Do Not Feel The Need For Enactment Of Legislation			
1.	Arunachal Pradesh		
2.	Manipur		
3.	Nagaland		
4.	Sikkim		
5.	Tripura		